

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 590 of 2019

IN THE MATTER OF:

Manish Jain

...Appellant

Vs

Dreamlands Realtors (P) Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Sanjeev Sagar and Ms. Nazia Parveen,
Advocates.**

For Respondents:

ORDER

01.05.2019: This appeal has been preferred by the Appellant, Director/ Shareholder of 'M/s Dreamlands Realtors (P) Ltd.' against order dated 10th October, 2018, which reads as follows:-

“ORDER

Written communication has been placed on record in Form 2 along with the certificate of registration by the proposed liquidator. The Committee of Creditor comprises of only the applicant Bank. In view of the resolution passed by the COC, Mr. Rakesh Bhatia the Insolvency Professional is hereby appointed as the Liquidator to deal with the assets of the Corporate Debtor. Let interim report be filed.”

2. As the present appeal has been preferred after delay of 228 days, this Appellate Tribunal has no jurisdiction to condone the delay in the view of Section 61(2) of the Insolvency and Bankruptcy Code, 2016. However, the order passed by the Adjudicating Authority or by this Appellate Tribunal will not come in the way of the Liquidator to proceed in accordance with the decision of this Appellate Tribunal in **“Y. Shivram Prasad Vs. S. Dhanapal & Ors. etc. – Company Appeal (AT) (Insolvency) No. 224 of 2018 & 286 of 2018’, disposed of on 27th February, 2019”**.

3. The appeal stands disposed of with aforesaid observation. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

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